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- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRIUTTAMBHAIH. PATEL): (a) No, Sir.

- (b) Does not arise
- (c)Such schemes are formulated by the States on year to year basis depending upon the problems in the problems in the affected areas. However, drinking water schemes are taken up for villages with No Source or indeadeaute sources, including those in drought affected areas, under the normal Minimum Needs Programme and Rajiv Gandhi National Darinking Water Mission/Accelerated Rural Water Supply Programme. An outlay of Rs. 848.15 crores under State Sector Minimum Needs Programme and Rs.740 crores under Centrally Sponsored Accelerated Rural Water Supply Programme/the Technology Mission has been provided in 1993-94 for supply of safe drinking water in rural areas i including villages affected by drought.

[English]

Land Acquired and Given to landless Areas

6189. SHRIS.N. VEKARTA: SHRIMATI SURYAKANTA PATIL: Will the PRIME MINISTER be pleased to state:

- (a) the total land accurred by State Governments and Union Territories during the last three years, State-wise so far;
- (b) the rates of claims paid to the land ownersthereof; and
- (c) the total land out of the above acquired land given to landless farmers, State-wise alongwith the details of further proposals in this regard?

THE MINISTER OF STATE IN THE MIN-ISTRY OF RURAL DEVELOPMENT (DE-PARTMENT OF RURAL DEVELOPMENT) (SHRIRAMESHWARTHAKUR): (a) to (c). The details of the land acquired different States and the Union Territories during the last three years under the State laws for Ceiling on land Holding and the land distributed to the landless rural poor is given in the statement enclosed. The conferences of Chief Ministers/Revenues Ministers of States made recommendations to expedite the dis-tribution of ceiling surplus land to the landless poor. As a result of the se recommendations, Special Drive for distribution of ceiling surples land from October 1991 has been undertaken. This Drive is still going on.

The rates of claims paid to the land owners whose land vested in the States under the above laws very from State to State.

149	Writte	n Ansv	vers		VAI	SAKH	ΗΑ 1, ¹	1915 (SAKA	A)		Writte	en Ans	wers	
		1991-92	8	504148	456552	456552	132358	113124	. 3340	450000	114657	63208	181565	525907	
and Administration of the Administration of	Area in acres Cumulative	1990-91	7	418952	428228	266736	125463	113047	3340	450000	114277	62601	172428	524645	
		1989-90	9	412768	400256	253636	108925	112884	3340	450000	114177	62207	168874	524645	
E	n possession	1991-92	3	548508	549364	395650	154821	115935	281462	450000	155674	93051	256225	624140	
STATEMENT	Area acquired c.c. taken possession Cumulative	1990-91	4	533406	545162	387552	154578	113258	281462	450000	156002	92763	254984	624140	
	₹	1989-90	3	526722	523658	375456	152312	113448	281462	450000	156841	92337	256332	624140	
	State/UT		2	Andhra Pradesh	Assam	Bihar	Gujarat	Haryana	Himachal Pradesh	Jammu & Kashmir	Karnataka	Kerala	Madhya Pradesh	Maharashtra	
	S.No		1	- -	2	3	4.	5	9	r.	8	6:	10.	11.	

Manipur

12.

	Агеа асф	Area acquired c.c. taken possession Cumulative	ın possession e		Area in acres Cumulative	
1989-90		1990-91	1991-92	1989-90	1990-91	1991-92
3		4	\$	9	7	8
158911	•	159073	151404	146087	146056	148061
103706	•	104210	104603	101226	101355	101862
546177	u,	546432	550258	420316	432445	438786
166169	•	171114	171114	135897	139620	145972
1946		1947	1944	1598	1598	1598
495595	4	498311	505775	355605	358306	3632167
1142915	Ξ	1143222	1200874	869198	899184	928512
7623		7934	7934	7934	56675862	5862
1141		1141	394	312	312	394
1162		1192	1207	096	1018	1022
6184738		6229568	6332022	4649263	4767058	4956396